

LOANS FOR IRRIGATION AND POWER
PURPOSES

151. SHRI P. C. BHANJ DEO: Will the Minister for FINANCE be pleased to state:

(a) the amount of loans granted for the irrigation and power schemes of State Governments from the Special Development Fund set up from the sale proceeds of American wheat loan up to date;

(b) the balance in the Fund;

(c) the estimated recoveries during 1953-54 of irrigation and other loans granted in the past; and

(d) the rate of interest on irrigation loans granted from this Fund?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) About Rs. 25 crores.

(b) About Rs. 45.5 crores.

(c) No recoveries are due during 1953-54 on account of the principal amount of loans advanced. Recoveries during 1953-54 will be of only interest.

(d) The rate of interest varies from $3\frac{1}{2}$ per cent. to $4\frac{1}{4}$ per cent. per annum depending on the period of the loan and the interest rates which prevailed at the time the loans were sanctioned.

DISPOSAL OF APPEALS BY THE BUREAU OF
MINES

152. SHRI R. G. AGARWALA: Will the Minister for NATURAL RESOURCES AND SCIENTIFIC RESEARCH be pleased to state:

(a) how many cases of appeals were received annually by the Bureau of Mines under Section 57 of the Mineral Concession Rules, 1949, from different States from the year 1949 to 1952 statewise;

(b) how many cases of appeals have been disposed of annually by the

Bureau of Mines from the year 1949 to 1952; and

(c) how many cases have been dismissed by the Bureau of Mines and how many cases have been decided in favour of the appellants from the year 1949 to 1952, year by year?

THE MINISTER FOR EDUCATION AND NATURAL RESOURCES AND SCIENTIFIC RESEARCH (MAULANA ABUL KALAM AZAD): (a) to (c). Appeals under Rule 57 of the Mineral Concession Rules 1949 lie with the Government of India in the Ministry of Natural Resources and Scientific Research and not the Indian Bureau of Mines.

A statement giving the information required is laid on the Table of the Council. [See Appendix V, Annexure No. 88.]

MEETINGS OF THE TAXATION ENQUIRY
COMMITTEE

153. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) how many meetings of the Taxation Enquiry Committee of which Dr. John Mathai is the Chairman have been held so far and at which places they have been held; and

(b) whether the Committee has sent any proposals to Government with regard to the co-option of additional members?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): (a) A statement containing the information is herewith laid on the Table of the House.

STATEMENT

Dates	No. of days	Venue
6th, 7th and 8th April, 1953	3	Delhi.
7th, 8th and 9th May 1953	3	Bombay.
1st and 2nd June 1953.	2	Bombay.
8th and 9th July 1953.	2	Bombay.
6th and 7th August 1953	2	Bombay.

(b) No, Sir.